IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6012 OF 2019

RANJIT KAPOOR & ORS. **Appellant(s)**

VERSUS

HEMANT SHARMA & ORS. **Respondent(s)**

O R D E R

We find no ground to interfere with the impugned order passed by the Tribunal. The appeal is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

.....J.
[ARUN MISHRA]

.....J.
[M. R. SHAH]

New Delhi;
AUGUST 09, 2019.

Signature Not Verified
Digitally Signed by
JAYANT KUMAR ARORA
Date: 2019.08.14
17:22:17 IST
Reason:

ITEM NO.11 COURT NO.4 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6012/2019

RANJIT KAPOOR & ORS. Appellant(s)

VERSUS

HEMANT SHARMA & ORS. Respondent(s)

**(IA No. 101814/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES
IA No. 101813/2019 - STAY APPLICATION)**

Date : 09-08-2019 This matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH**

**For Appellant(s) Mr. J. P. Cama, Sr. Adv.
Mr. Naveen Chawla, Adv.
Mr. Mayank Baghani, Adv.
Mr. T. Mahipal, AOR**

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA) (JAGDISH CHANDER)
COURT MASTER BRANCH OFFICER

(Signed order is placed on the file)